GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.3504
ANSWERED ON 24.03.2022

DEVELOPMENT OF POWER PROJECTS

†3504. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of POWER
be pleased to state:

(a) whether the Union Government has received proposals from various State Governments for
the development of power projects during the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) the action taken by the Government to approve these proposals;

(d) the details of the central power projects still pending for technical and environmental
clearance; and

(e) the steps taken by the Government for approval of such projects?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (c) : As per Section 7 of the Electricity Act 2003, any generating company may establish,
operate and maintain a generating station without obtaining a license/permission under this Act, if
it complies with the technical standards relating to connectivity with the grid. Accordingly,
sanction of the Government is not required for setting up of thermal power projects (TPPs).
However, as per Section 8 (1) of the Electricity Act, 2003, any generating company intending to set
up a hydro generating station shall prepare and submit to the Central Electricity Authority (CEA) for
its concurrence, a scheme estimated to involve a capital expenditure exceeding such sum
(presently, ₹1000 crore), as may be fixed by the Central Government, from time to time, by
notification.

No Detailed Project Report (DPR) of any Hydroelectric Scheme of State Sector
projects has been received in CEA for examination during current year and last three years.

(d) : DPR of one Hydroelectric Scheme of Central Sector Project namely Dugar HE project
in the State of Himachal Pradesh with an installed capacity of 500 MW has been received for
technical clearance in CEA. Details are placed at Annexure. No Central Power Projects are pending
for Environment Clearance.

(e) : In order to expedite examination of DPRs by various appraising groups of CEA,
regular review meetings are held by Member (Hydro), CEA wherein issues with Hydroelectric
Project Developers and appraising groups are resolved. Further, guidelines for examination of DPRs
have also been simplified and an Online Single Window Clearance system having interface with all
appraising groups for submission and examination of DPRs has been made operationalized to cut
short the processing time.

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ANNEXURE REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 3504 ANSWERED IN THE LOK SABHA ON 24.03.2022

Hydro Electric Schemes of Central Sector Projects under Examination/ pending for technical clearance in CEA

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Scheme</th>
<th>State/ UT</th>
<th>Sector</th>
<th>Agency</th>
<th>Installed Capacity (MW)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Dugar Hydro Electric Project</td>
<td>Himachal Pradesh</td>
<td>Central</td>
<td>NHPC</td>
<td>500</td>
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</tbody>
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